

Insolvency and Bankruptcy Board of India

Subject: Composition of Governing Board of IBBI

In terms of section 189 of the Insolvency and Bankruptcy Code, 2016, the Governing Board of IBBI consists of the following members:

- (a) Chairperson;
- (b) three members from amongst the officers of Central Government representing the Ministry of Finance, the Ministry of Corporate Affairs and Ministry of Law, *ex-officio*;
- (c) one member nominated by the Reserve Bank of India, *ex-officio*; and
- (d) five other members nominated by Central Government of whom at least three are whole-time members.

2. In exercise of the powers conferred by clause (b) of sub-section (1) of section 189 of the Insolvency and Bankruptcy Code, 2016, the Central Government has, vide notification dated 26th February, 2019, appointed Dr. Rajiv Mani, Joint Secretary and Legal Adviser, Ministry of Law and Justice, Department of Legal Affairs as *ex-officio* member in the Insolvency and Bankruptcy Board of India vice Mr. G. S. Yadav, former Joint Secretary and Legal Adviser, who superannuated on 31st December, 2018.

3. Consequent on appointment of Dr. Mani, the Governing Board of IBBI comprises as under:

- a. Dr. M. S. Sahoo, Chairperson
- b. Dr. Navrang Saini, Whole-time Member
- c. Dr. (Ms.) Mukulita Vijayawargiya, Whole-time Member
- d. Dr. Shashank Saksena, *Ex officio* Member
- e. Mr. Gyaneshwar Kumar Singh *Ex officio* Member
- f. Dr. Rajiv Mani, *Ex-officio* Member, and
- g. Mr. Unnikrishnan A., *Ex-officio* Member.

4. This is submitted for information of the Governing Board.